

MINUTES OF THE MEETING No. 22/11 dated 1.9.2010 UNDER THE CHAIRMANSHIP OF Shri V.K Srivastava, Addl. DG

NC MEETING UNDER THE CHAIRMANSHIP OF SHRI V.K. SRIVASTAVA, ADDL.DG AND LIST OF OFFICERS PRESENT IN THE MEETING IS GIVEN BELOW:-

1. Shri Jasbir Singh, IA, Deptt. of C&PC (Chem.Div.)
2. Shri Saish Kumar, IA, DIPP
3. Shri P.P Srivastava Dy. IA, Deptt. of C&PC (Chem.Div)
4. S.K Aggarwal DC (SSI)
5. Shri S.S. Sah, Dy. DGFT
6. Shri G. Saravanan, FTDO

The Committee first considered minutes of the ALC Meeting No.21/11 for confirmation and confirmed and adopted the same without any change.

Case No A-24 NC No.22/11 Dated 1.9.10	M/ s VVF Ltd, Mumbai F.No.01/83/162/447/AM11/DES-IV RLA No.03/95/40/233/AM11
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The Committee considered the case as per agenda . As per written recommendation of Deptt. of C&PC (Chem.Div.) vide U.O.No.14010/72/2010-Ch.II dated 30.8.2010, the Committee decided to approve the case as under:-

Export Item	Qty.	Import Item	Qty.
Split Fatty Acids C8 – C18	1 Kg	Crude Palm Kernel Oil FFA : 5% as Lauric Acid Max . I.V: 20 Max, M&I: 0.5% Max, TFM: 95% Min	1.03 Kg

RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

Case No M-164 NC No.22/11 Dated 1.9.10	M/ s Gayatrishkti Paper and Boards Ltd, Valsad F.No.01/83/50/520/AM10/DES-IV RLA No.53/24/40/11/AM10
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The Committee considered the case as per agenda . As per written recommendation of DIPP vide U.O.No.Nil dated 1.9.2010, the Committee decided to amend the description of Import Item No.2 to read as under:-

From	To
Latex L611 (50% DRC)	Latex, DL611

The quantity and other description mentioned in the minutes of ALC M.No. 31/83-ALC1/2009 dated 28.10.2009 will remain the same.

RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

Case No M-165 NC No.22/11 Dated 1.9.10	M/ s Hindustan Unilever Ltd, Mumbai F.No.01/83/50/1116/AM07/DES-IV RLA No.03/94/40/671/AM07 Lic.No.0310403037 dated 9.10.2006
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The Committee considered the case as per agenda. The case was discussed in the meeting and it was directed by the Chairman to forward copies of application and papers to Deptt. of C&PC(PC.Div). A letter was sent to C&PC(PC.Div.) along with application etc. on 4.8.2010 for their comments . Accordingly the case may be re-listed on 29.9.2010.

Case No M-166 NC No.22/11 Dated 1.9.10	M/ s Hindustan Unilever Ltd, Mumbai F.No.01/83/50/415/AM09/DES-IV RLA No.03/94/40/346/AM08 Lic.No.0310472062 dated 27.5.2008 2) 01/83/50/571/AM09 RLA F.No. 03/94/40/1108/AM08 Lic.No.0310465631 dated 19.3.2008
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The Committee considered the case as per agenda. U.O has been issued to DVVO&F on 27.8.2010 for clarification. Reply is awaited. Accordingly the case may be re-listed on 29.9.2010.

Case No M-(A)166 NC No.22/11 Dated 1.9.10	M/ s Grand Organics (P) Ltd, Goa 1)F.No.01/82/50/1137/AM08/DES-IV RLA F.No.17/24/40/0062/AM 2) 01/82/50/1734/AM08/DES-IV RLA F.No.17/24/40/113/AM08 3) 01/82/50/1069/AM07/DES-IV RLA F.No.17/24/40/0048/AM07 4) 01/82/50/1733/AM08/DES-IV RLA F.No.17/24/40/0112/AM08 5)01/82/50/540/AM08/DES-IV RLA F.No.17/24/40/0030/AM08 6) 01/82/50/415/AM07/DES-IV RLA F.No.17/24/40/0021/AM07
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The Committee considered the case as per agenda . As per written recommendation of Deptt. of C&PC(Chem.Div) vide U.O.No.Nil dated 1.9.2010, the Committee decided to amend the description of export item to read as under:-

No.	Lic.No. & date	From	To	
	Lic.No.1710001751 date 6.9.2007	Lauryl Myristyl Alcohol 8 moles Ethoxylates	Polyoxyethylene Lauryl Ether	
	Lic.No.1710001861 date 12.12.2007	Phenol 4 moles ethoxylate	Textile Emulsifier (Phenol 4 EO)	
	Lic.No.1710001432 date 28.9.2006	C9-11 Alcohol 6 mole	Grand-211-AF	
	Lic.No.1710001860 date 12.12.2007	Ceostearyl Alcohol 22-23 moles Ethoxylate	Ethoxylated Cetostearyl 20 Moles	
	Lic.No.1710001669 date 15.6.2007	Castor Oil Ethoxylate 25 Mole)	Grand-10-AY	
	Lic.No.1710001362 date 21.6.2006	C-12-14 Fatty Alcohol 2 Mole Ethoxylate	ETHOXYLATED ALCOHOL 2	

The quantity and other description mentioned in the minutes will remain the same as per their respective ALC Meeting.

RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

Case No M(B)-166 NC No.22/11 Dated 1.9.10	M/ s Esteem Inds. (P) Ltd, Goa <u>1) F.No.01/82/50/100/AM08/DES-IV</u> <u>RLA F.No.17/24/40/0003/AM08</u> <u>2) 01/83/50/857/AM08/DES-IV</u> <u>RLA F.No.17/24/40/0048/AM08</u> <u>3) 01/83/50/1241/AM08/DES-IV</u> <u>RLA F.No.17/24/40/0069/AM08</u> <u>4) 01/82/50/1734/AM08/DES-IV</u> <u>RLA F.No.17/24/40/0081/AM07</u> <u>5) 01/83/50/1655/AM08/DES-IV</u> <u>RLA F.No.17/24/40/0106/AM08</u> <u>6) 01/83/50/495/AM08/DES-IV</u> <u>RLA F.No.17/24/40/0028/AM08</u> <u>7) 01/82/50/00/AM08/DES-IV</u> <u>RLA F.No.17/24/40/0073/AM07</u> <u>8) 01/83/50/679/AM09/DES-IV</u> <u>RLA F.No.17/24/40/0002/AM09</u> <u>9) 01/83/50/570/AM08/DES-IV</u> <u>RLA F.No.17/24/40/0032/AM08</u> <u>10) 01/83/50/680/AM09/DES-IV</u> <u>RLA F.No.17/24/40/0004/AM09</u> <u>11) 01/83/50/752/AQM09/DES-IV</u> <u>RLA F.No.17/24/40/0053/AM09</u> <u>12) 01/83/50/765/AM09/DES-IV</u> <u>RLA F.No.17/24/40/0044/AM09</u> <u>13) 01/83/50/1656/AM08/DES-IV</u> <u>RLA F.No.17/24/40/0105/AM08</u> <u>14) 01/83/50/1781/AM08/DES-IV</u> <u>RLA F.No.17/24/40/0122/AM08</u> <u>15) 01/82/50/1356/AM07/DES-IV</u> <u>RLA F.No.17/24/40/061/AM07</u> <u>16) 01/84/50/433/AM05/DES-IV</u> <u>RLA F.No.17/24/40/0017/AM05</u> <u>17) 01/82/50/1357/AM07/DES-IV</u> <u>RLA F.No.17/24/40/0062/AM07</u>
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18) 01/82/50/312/AM07/DES-IV
RLA F.No.17/24/40/0014/AM07

The Committee considered the case as per agenda . As per written recommendation of Deptt. of C&PC(Chem.Div) vide U.O.No.Nil dated 1.9.2010, the Committee decided to amend the description of export item to read as under:-

No.	Lic.No. & Date	From	To
	Lic.No.1710001616 Date 12.4.2007	Esteem-10-BL Castor Oil Ethoxylate (38 moles)	Esteem-10-BN
	Lic.No.1710001725 Date 30.7.2007	Oleyl Cetyl Alcohol 25 moles Ethoxylate	Product-AFO-1002
	Lic.No.1710001770 date 27.2.2008	Nonyl Phenol Ethoxylate (17-18 moles)	Nonyl Phenol Ethylene Oxide
	Lic.No.1710001564 date 28.2.2007	Nonyl Phenol 4 moles ethoxylate	Product-MNA-450
	Lic.No.1710001848 date 30.11.2007	Para Octyl Phenol 7 moles Ethoxylate (Octyl Phenol) (Colourless clear liquid, HLB:12)	APE-O-3550 (Octyl Phenol Polyglycol Ether)
	Lic.No.1710001665 date 11.6.2007	Ceostearyl Alcohol 80 moles Ethoxylate	Fatty Alcohol Ethoxylate
	Lic.No.1710001527 date 31.1.2007	Aqueous Solution of Oleyl Amine 30 Moles Ethoxylate	Gastamine-OAM-3080
	Lic No.1710002124 date 12.8.2008	Ethoxylated Alcohol 2 Lauryl Myristyl Alcohol 2 Moles Ethoxylate (Polyethylene Glycol Lauryl Myristyl Ether)	ETHOXYLATED ALCOHOL 2 (Polyethylene Glycol Lauryl Myristyl Ether)
	Lic.No.1710001673 date 20.6.2007	Para Octyl Phenol 25 Moles Ethoxylate	Product -35-AY
).	Lic.No.1710002125	Ethoxylated Alcohol 2	ETHOXYLATED

	date 12.8.2008	Lauryl Myristyl Alcohol 2 Moles Ethoxylate (Polyethylene Glycol Lauryl Myristyl Ether)	ALCOHOL 2 (Polyethylene Glycol Lauryl Myristyl Ether)
1.	Lic.No.1710002152 date 5.9.2008	Ethoxylated Alcohol 2 (Lauryl Myristyl Alcohol 2 moles ethoyle)	ETHOXYLATED ALCOHOL 2 (Polyethylene Glycol Lauryl Myristyl Ether)
2.	Lic.No.1710002159 date 10.9.2008	Ethoxylated Alcohol 2 Lauryl Myristyl Alcohol 2 Moles Ethoxylate	ETHOXYLATED ALCOHOL 2 (Polyethylene Glycol Lauryl Myristyl Ether)
3.	Lic.no.1710001849 date 30.11.2007	PS No.3920 Polyoxyethylene 20, Sorbitan mono Laurate	PSMO-3920 (Polyoxyethylene 20 Sorbitan Monolaurate)
4.	Lic.o.1710001876 date 31.12.2007	Nonyl Phenol 50 moles Ethoxylate (of-white solid, HLB:18)	Polyethylene Glycol Nonyl Phenol Ether (PRODUCT 30 BX)
5.	Lic.No.1710001466 date 28.11.2006	Disodium stearyl sulfosuccinate (Active content 50%)	PRODUCT-SSC-90
5.	Lic.No.1710000866 date 22.9.2004	Ceostearyl Alcohol 22-23 Moles Ethoxylate	ESTEEM-MFA (Alkyl Ether)
7.	Lic.No.1710001467 date 28.11.2006	Nonyl Phenol Ethoxylate (17-18 moles)	NONYL PHENOL ETHYLENE OXIDE
3	Lic.No.1710001344 date 31.5.2006	Cetostearyl Alcohol 22-23 moles Ethoxylate	ETHOXYLATED CETOSTEARYL 20 MOLES

The quantity and other description mentioned in the minutes will remain the same as per their respective ALC Meeting.

RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

Case No M-166 (C) NC No.22/11 Dated 1.9.10	M/ s Sud Chemie India (P) Ltd, Kochi F.No.01/83/50/196/AM08/DES-IV RLA No.10/24/40/0157/AM07 Lic.No.1010026326 dated 26.4.2007
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The Committee considered the case as per agenda . As per written recommendation of Deptt. of C&PC(Chem.Div) vide U.O.No.Nil dated 1.9.2010, the Committee decided to amend the description of export item to read as under:-

From	To
CS303 Carrier containing: i. Calcined alumina 80.5% min. ii Special Grade Alumina: 14% min.	CS303 Carrier

The quantity and other description mentioned in the minutes of ALC M.No. 17/83-ALC1/2007 dated 1.8.2007 will remain the same.

RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

Case No M-166 (D) NC No.22/11 Dated 1.9.10	M/ s Sud Chemie India (P) Ltd, Kochi F.No.01/83/50/855/AM09/DES-IV RLA No.10/24/40/0048/AM09 Lic.No.1010031156 dated 6.10.2008
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The Committee considered the case as per agenda . As per written recommendation of Deptt. of C&PC(Chem.Div) vide U.O.No.Nil dated 1.9.2010, the Committee decided to amend the description of export item to read as under:-

From	To
Palladium as Palladium Chloride Solution	Palladium as Palladium Nitrate Solution

The quantity and other description mentioned in the minutes of ALC M.No. 31/83-ALC1/2009 dated 28.10.2009 will remain the same.

RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

Case No M-166 (E) NC No.22/11 Dated 1.9.10	M/ s Aries Dye-Chem Inds. Ltd, F.No.01/83/162/182/AM08/DES-IV RLA No.08/24/40/0262/AM10 Lic.No.0810054304 dated 27.2.2006
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The Committee considered the case as per agenda . As per written recommendation of Deptt. of C&PC(Chem.Div) vide U.O.No.Nil dated 1.9.2010, the Committee decided to amend the description of export item to read as under:-

From	To
Acid Black 234 (Dye content 98)	Acid Black 234

The quantity and other description mentioned in the minutes of ALC M.No. 19/08 dated 22.8.2007 will remain the same.

RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

Office of Directorate General of Foreign Trade
New Delhi -0

Para 4.7 Decision(DRAFT)

MEETING NUMBER : 22/83-ALC1/2010 MEETING DATE : 01.09.2010

1	Case No.:344/24/87-ALC1/2007	Party Name:STERLING BIOTECH LTD.	Meet No/Date:22/83-ALC1/2010 01.09.2010	Status:Case Deferred
	HQ File :01/87/050/00477/AM06/	RLA File :34/24/040/00081/AM06/	Lic.No/Date:3410013965 27.07.2005	Defer Date:29.09.2010
	Decision : The Committee considered the case as per agenda. The Committee noted that as per agenda generated online in this case, export/import item details are not shown completely. Therefore, it was decided to call for details from RLA. A letter was issued on 13.8.2010. Reminder issued on 9.9.2010. Accordingly the case may be re-listed on 1.9.2010.			

2	Case No.:2/11/83-ALC1/2009	Party Name:SYNTHITE INDUSTRIES LIMITED	Meet No/Date:22/83-ALC1/2010 01.09.2010	Status:Case Deferred
	HQ File :01/83/050/00165/AM10/	RLA File :10/24/040/00007/AM10/	Lic.No/Date:1010033810 28.05.2009	Defer Date:29.09.2010
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the Spices Board. A D.O letter dated 13.9.2010 from Chairman, NC-IV has been issued to Spices Board, Cochin for expediting in the comments. Accordingly the case may be re-listed on 29.9.2010.			

3	Case No.:2/15/83-ALC1/2009	Party Name:KANCOR INGREDIENTS LIMITED	Meet No/Date:22/83-ALC1/2010 01.09.2010	Status:Case Deferred
	HQ File :01/83/050/00253/AM10/	RLA File :10/24/040/00022/AM10/	Lic.No/Date:1010034185 25.06.2009	Defer Date:29.09.2010
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the Spices Board. A D.O letter dated 13.9.2010 from Chairman, NC-IV has been issued to Spices Board, Cochin for expediting in the comments. Accordingly the case may be re-listed on 29.9.2010.			

4	Case No.:20/21/83-ALC1/2009	Party Name:PIRAMAL HEALTHCARE LTD.(FORMERLY NICHOLAS PIRAMAL)	Meet No/Date:22/83-ALC1/2010 01.09.2010	Status:Case Deferred
	HQ File :01/83/050/00391/AM10/	RLA File :03/95/040/00126/AM10/	Lic.No/Date:0310528685 13.07.2009	Defer Date:29.09.2010
	Decision : The Committee considered the case as per agenda. The Committee noted that the case has been added by transfer from DES-III on 6.8.2010. The Comments are awaited from Deptt. of Bi-Technology vide letter dated 14.9.2010. Accordingly the case may be relisted on 29.9.2010			

5	Case No.:35/27/83-ALC1/2009	Party Name:SYNTHITE INDUSTRIES LIMITED	Meet No/Date:22/83-ALC1/2010 01.09.2010	Status:Case Deferred
	HQ File :01/83/050/00527/AM10/	RLA File :10/24/040/00064/AM10/	Lic.No/Date:1010035373 24.09.2009	Defer Date:29.09.2010
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the Spices Board. A D.O letter dated 13.9.2010 from Chairman, NC-IV has been issued to Spices Board, Cochin for expediting in the comments. Accordingly the case may be re-listed on 29.9.2010.			

6	Case No.:2/22/83-ALC1/2010	Party Name:LUK PLASTCON LIMITED	Meet No/Date:22/83-ALC1/2010 01.09.2010	Status:Case Deferred
	HQ File :01/83/050/00349/AM11/	RLA File :50/24/040/00009/AM10/	Lic.No/Date:5010000153 01.10.2009	Defer Date:29.09.2010
	Decision : The Committee considered the case as per agenda and noted that hard copy from the firm has been received and sent to Deptt. of C&PC(PC.Div.) and defer consideration of the case for four weeks for want of comments.. Accordingly the case may be re-listed on 29.9.2010.			

7	Case No.:38/47/83-ALC1/2009	Party Name:GRINDWELL NORTON LTD OR GRINDWELL INTERNATIONAL	Meet No/Date:22/83-ALC1/2010 01.09.2010	Status:Case Approved
	HQ File :01/83/050/00876/AM10/	RLA File :07/24/040/00302/AM10/	Lic.No/Date:0710068397 19.11.2009	Defer Date:
	Decision : The Committee considered the case as per agenda and noted that the case has already been approved in the M.No.20/83 dated 18/8/2010 . Hence the case is withdrawn.			

8	Case No.:3/31/85-ALC3/2009	Party Name:PANAMA PETROCHEM LTD.	Meet No/Date:22/83-ALC1/2010 01.09.2010	Status:Case Deferred
	HQ File :01/85/050/00166/AM10/	RLA File :03/95/040/00461/AM10/	Lic.No/Date:0310547535 25.11.2009	Defer Date:29.09.2010
	Decision : The Committee considered the case as per agenda. DES-VI Section stated that file is not available. Letter to RLA has been issued for hard copy on 12.8.2010. The firm has stated that AA was issued under para 4.7.1 (adhoc norms fixed category). Accordingly the case may be re-listed on 29.9.2010 for a decision.			

9	Case No.:21/47/83-ALC1/2009	Party Name:SYNGENTA INDIA LIMITED	Meet No/Date:22/83-ALC1/2010 01.09.2010	Status:Case Deferred
	HQ File :01/83/050/00859/AM10/	RLA File :03/95/040/00462/AM10/	Lic.No/Date:0310547279 25.11.2009	Defer Date:29.09.2010
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of information from the firm to the D/L issued on 19/5/2010 by Deptt. of C&PC (Chem.Div.). Reminder dated 12.8.2010 issued by this office. Accordingly the case may be re-listed on 29.9.2010.			

10	Case No.:17/14/83-ALC1/2010	Party Name:STERLING AUXILIARIES PVT LTD	Meet No/Date:22/83-ALC1/2010 01.09.2010	Status:Case Deferred
	HQ File :01/83/050/00230/AM11/	RLA File :03/95/040/00548/AM10/	Lic.No/Date:0310548012 27.11.2009	Defer Date:29.09.2010
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 29.9.2010.			

11	Case No.:5/38/83-ALC1/2009	Party Name:HIMADRI CHEMICALS & INDS. LTD.	Meet No/Date:22/83-ALC1/2010 01.09.2010	Status:Case Deferred
	HQ File :01/83/050/00701/AM10/	RLA File :02/24/040/00167/AM10/	Lic.No/Date:0210134782 03.12.2009	Defer Date:29.09.2010
	Decision : The Committee considered the case as per agenda. The Committee decided to give a personal hearing to the firm on 22.9.2010. A letter was issued on 3.9.2010. Accordingly the case may be re-listed on 29.9.2010			

12	Case No.:13/41/83-ALC1/2009	Party Name:CENTURY TEXTILES AND INDUSTRIES LTD	Meet No/Date:22/83-ALC1/2010 01.09.2010	Status:Case Deferred
	HQ File :01/83/050/00777/AM10/	RLA File :02/24/040/00014/AM10/	Lic.No/Date:0210135727 22.12.2009	Defer Date:29.09.2010
	Decision : The Committee considered the case as per agenda. The Committee decided to give a personal hearing to the firm on 15.9.2010.. A letter was issued on 3.9.2010. Accordingly the case may be re-listed on 29.9.2010			

13	Case No.:14/41/83-ALC1/2009	Party Name:CENTURY TEXTILES AND INDUSTRIES LTD	Meet No/Date:22/83-ALC1/2010 01.09.2010	Status:Case Deferred
	HQ File :01/83/050/00778/AM10/	RLA File :02/24/040/00020/AM10/	Lic.No/Date:0210135731 22.12.2009	Defer Date:29.09.2010
	Decision : The Committee considered the case as per agenda. The Committee decided to give a personal hearing to the firm on 15.9.2010.. A letter was issued on 3.9.2010. Accordingly the case may be re-listed on 29.9.2010			

14	Case No.:15/41/83-ALC1/2009	Party Name:CENTURY TEXTILES AND INDUSTRIES LTD	Meet No/Date:22/83-ALC1/2010 01.09.2010	Status:Case Deferred
	HQ File :01/83/050/00779/AM10/	RLA File :02/24/040/00021/AM10/	Lic.No/Date:0210135734 22.12.2009	Defer Date:29.09.2010
	Decision : The Committee considered the case as per agenda. The Committee decided to give a personal hearing to the firm on 15.9.2010.. A letter was issued on 3.9.2010. Accordingly the case may be re-listed on 29.9.2010			

15	Case No.:16/41/83-ALC1/2009	Party Name:CENTURY TEXTILES AND INDUSTRIES LTD	Meet No/Date:22/83-ALC1/2010 01.09.2010	Status:Case Deferred
	HQ File :01/83/050/00780/AM10/	RLA File :02/24/040/00089/AM10/	Lic.No/Date:0210135735 22.12.2009	Defer Date:29.09.2010
	Decision : The Committee considered the case as per agenda. The Committee decided to give a personal hearing to the firm on 15.9.2010.. A letter was issued on 3.9.2010. Accordingly the case may be re-listed on 29.9.2010			

16	Case No.:9/40/85-ALC3/2009	Party Name:HIMADRI CHEMICALS & INDS. LTD.	Meet No/Date:22/83-ALC1/2010 01.09.2010	Status:Case Deferred
	HQ File :01/85/050/00212/AM10/	RLA File :02/24/040/00206/AM10/	Lic.No/Date:0210136955 25.01.2010	Defer Date:29.09.2010
	Decision : The Committee considered the case as per agenda. The Committee decided to give a personal hearing to the firm in all the similar cases of the firm on 22.9.2010. A letter was issued on 3.9.2010. Accordingly the case may be re-listed on 29.9.2010			

	Case No.:7/2/83-ALC1/2010	Party Name:STERLING AUXILIARIES PVT LTD	Meet No/Date:22/83-ALC1/2010 01.09.2010	Status:Case Deferred
	HO File :01/83/050/00007/AM11/	RLA File :03/95/040/00694/AM10/	Lic.No/Date:0310557078	Defer

17			27.01.2010	Date:29.09.2010
Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (PC.Div.). Accordingly the case may be re-listed on 29.9.2010.				

18	Case No.:4/2/83-ALC1/2010	Party Name:A L A CHEMICALS PVT. LTD	Meet No/Date:22/83-ALC1/2010 01.09.2010	Status:Case Deferred
	HQ File :01/83/050/00004/AM11/	RLA File :03/94/040/00098/AM10/	Lic.No/Date:0310557719 29.01.2010	Defer Date:29.09.2010
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 29.9.2010.			

19	Case No.:26/2/83-ALC1/2010	Party Name:HINDUSTAN UNILEVER LIMITED	Meet No/Date:22/83-ALC1/2010 01.09.2010	Status:Case Deferred
	HQ File :01/83/050/00026/AM11/	RLA File :03/94/040/00864/AM10/	Lic.No/Date:0310558554 04.02.2010	Defer Date:29.09.2010
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of information from the firm to the D/L issued on 29/7/2010 by Deptt. of C&PC (PC.Div.). Reminder dated 12.8.2010 issued by this office. Accordingly the case may be re-listed on 29.9.2010.			

20	Case No.:4/47/83-ALC1/2009	Party Name:ARON UNIVERSAL LTD	Meet No/Date:22/83-ALC1/2010 01.09.2010	Status:Case Deferred
	HQ File :01/83/050/00842/AM10/	RLA File :07/24/040/00420/AM10/	Lic.No/Date:0710069859 05.02.2010	Defer Date:29.09.2010
	Decision : The Committee considered the case as per agenda. The Committee decided to ascertain from RLA concerned when the firm had taken licence on repeat basis. A letter was issued on 13.8.2010. Reminder issued on 13.9.2010. Accordingly the case may be re-listed on 29.9.2010.			

21	Case No.:28/2/83-ALC1/2010	Party Name:SYNGENTA INDIA LIMITED	Meet No/Date:22/83-ALC1/2010 01.09.2010	Status:Case Deferred
	HQ File :01/83/050/00028/AM11/	RLA File :03/95/040/00756/AM10/	Lic.No/Date:0310560524 17.02.2010	Defer Date:29.09.2010
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of information from the firm to the D/L issued on 30/6/2010 by Deptt. of C&PC (Chem.Div.). Reminder dated 12.8.2010 issued by this office. Accordingly the case may be re-listed on 29.9.2010.			

	Case No.:13/2/83-ALC1/2010	Party Name:HINDUSTAN UNILEVER LIMITED	Meet No/Date:22/83-ALC1/2010 01.09.2010	Status:Case Deferred
	HO File :01/83/050/00013/AM11/	RLA File :03/94/040/00993/AM10/	Lic.No/Date:0310561470	Defer

22		23.02.2010	Date:29.09.2010
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of information from the firm to the D/L issued on 29/7/2010 by Deptt. of C&PC (PC.Div.). Reminder dated 12.8.2010 issued by this office. Accordingly the case may be re-listed on 29.9.2010.		

23	Case No.: 14/50/83-ALC1/2009	Party Name:PIDILITE INDUSTRIES LIMITED	Meet No/Date:22/83-ALC1/2010 01.09.2010	Status: Case Approved
	HQ File :01/83/050/00958/AM10/	RLA File :03/95/040/00197/AM10/	Lic.No/Date:0310562538 02.03.2010	Defer Date:
	Decision : The Committee considered the case as per agenda . As per written recommendation of Deptt. of C&PC(Chem.Div) vide U.O.No.14010/74/2008/Ch.III dated 27.7.2010, the Committee decided to approve the case as under:-			
	Export Item	Qty.	Import Item	Qty.
	Pigment Red 122	1 Kg	1. Dimethyl Succinylo Succinate 2. Dimethyl Formamide 3. Phosphoric Acid 4. Phosphorous Pentoxide	0.758 Kg 2.580 Kg 1.620 Kg 2.531 Kg
	RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.			

24	Case No.: 27/14/83-ALC1/2010	Party Name:VICTOR CHEMI-COLOUR INDIA PVT.LTD.	Meet No/Date:22/83-ALC1/2010 01.09.2010	Status: Case Deferred
	HQ File :01/83/050/00240/AM11/	RLA File :03/95/040/00789/AM10/	Lic.No/Date:0310562718 03.03.2010	Defer Date:29.09.2010
	Decision : The Committee considered the case as per agenda and noted that hard copy from the firm has been received and sent to Deptt. of C&PC(Chem.Div.) and defer consideration of the case for four weeks for want of comments.. Accordingly the case may be re-listed on 29.9.2010.			

25	Case No.: 2/51/83-ALC1/2009	Party Name:HALDIA PETROCHEMICALS LTD.	Meet No/Date:22/83-ALC1/2010 01.09.2010	Status: Deffered and Re-indexed
	HQ File :01/83/050/00967/AM10/	RLA File :02/24/040/00237/AM10/	Lic.No/Date:0210138844 04.03.2010	Defer Date:01.09.2010
	Decision : The Committee considered the case as per agenda. Reminder for hard copy issued on 13.9.2010. Accordingly the case may be re-listed on 29.9.2010.			

	Case No.: 3/51/83-ALC1/2009	Party Name:THOMSON PRESS INDIA LTD	Meet No/Date:22/83-ALC1/2010 01.09.2010	Status: Case Approved
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Decision : The Committee considered the case as per agenda . As per written recommendation of DIPP vide U.O.No.Nil dated 18.8.2010, the Committee decided to approve the case as under:-

Export Item

As applied for

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Import Item

S.No.	Description of Item	Quantity
1.	Printed Diary Blocks untrimmed (Contain Uncoated Printing Paper for titles – Diary A5 Day (Crystalline Maplitho 67 & 110 GSM) Diary A5 Day/Page Appt A5 Day to Page, A5 2 Days Per Page, A5 Week to View, Executive Diary A5 Day/Page, Executive Diary A5 Week/View (Net weight of Diary Blocks – 347.533 Kgs for 1000 Nos.	1100888 No. (382595 Kg)
2.	Uncoated Printing Paper (Bilt Magna Print) -67 GSM	401582.290 Kg
3.	Uncoated Printing Paper (Bilt Magna Print) -60 GSM	15888.940 Kg
4.	Uncoated Printing Paper (Bilt Magna Print) -110 GSM	20000.00 Kg
5.	5 Ply Box Corrugated Cartons	As per packaging policy
6.	Book Binding Board (1 mm to 4 mm)	1.05 Kg/Kg content in export
7.	PVC Coated Paper (170 GSM – 240 GSM)	1.05 sq. mtr./sq. mtr. content in export
8.	Sewing thread	1.02 mtr./mtr. content in export
9.	Polyester Satin Ribbon (3 mm to 6 mm)	1.02 mtr./mtr. content in export
10.	Digital Plate	Upto 2% of FOB
11.	Printing Ink	1.02 gm/Kg of export
12.	Glue	1 Kg/100 Kg of paper used

RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE

27	Case No.:21/18/83-ALC1/2010	Party Name:CLARIANT CHEMICALS [INDIA] LTD	Meet No/Date:22/83-ALC1/2010 01.09.2010	Status:Case Approved
	HQ File :01/83/050/00301/AM11/	RLA File :03/94/040/01048/AM10/	Lic.No/Date:0310563329 08.03.2010	Defer Date:
	Decision : The Committee considered the case as per agenda . As per written recommendation of Deptt. of C&PC(Chem.Div) vide U.O.No.14010/86/2008/Ch.II dated 30.8.2010, the Committee decided to approve the case as under:-			
	Export Item	Qty.	Import Item	Qty.
	TANICOR SCU LIQUID / TANICOR SXL LIQUID (Naphthalene Sulphonic Acid & Diphenyl Sulphone Polymer with Formaldehyde) (Solid content 47-48%)	1 Kg	1. Naphthalene 2. 4,4 Dihydroxy Diphenyl Sulphone	0.118 Kg 0.236 Kg
	RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.			

28	Case No.:35/14/83-ALC1/2010	Party Name:CLARIANT CHEMICALS [INDIA] LTD	Meet No/Date:22/83-ALC1/2010 01.09.2010	Status:Case Approved
	HQ File :01/83/050/00248/AM11/	RLA File :03/94/040/01065/AM10/	Lic.No/Date:0310564085 11.03.2010	Defer Date:
	Decision : The Committee considered the case as per agenda . As per written recommendation of Deptt. of C&PC(Chem.Div) vide U.O.No.14010/86/2008/Ch.II dated 30.8.2010, the Committee decided to approve the case as under:-			
	Export Item	Qty.	Import Item	Qty.
	TANICOR PG IN p (Synthetic Tanning Agent containing 14-15% sodium salt of sulphonated naphthalene formaldehyde condensate and 67-68% sodium salt of sulphonated phenol condensed with urea and formaldehyde	1 Kg	1. Phenol 2. Urea Technical Grade 3. Naphthalene Crude	0.287 Kg 0.100 Kg 0.070 Kg
	RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.			

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Case No.:26/14/83-ALC1/2010	Party Name:CLARIANT CHEMICALS [INDIA] LTD	Meet No/Date:22/83-ALC1/2010 01.09.2010	Status:Case Approved
HQ File :01/83/050/00239/AM11/	RLA File :03/94/040/01068/AM10/	Lic.No/Date:0310564824 15.03.2010	Defer Date:
Decision : The Committee considered the case as per agenda . As per written recommendation of Deptt. of C&PC(Chem.Div) vide U.O.No.14010/86/2008/Ch.II dated 30.8.2010, the Committee decided to approve the case as under:-			
Export Item	Qty.	Import Item	Qty.
VERNATAN OS IN p (Synthetic Tanning Agent containing 14-15% sodium salt of sulphonated naphthalene formaldehyde condensate and 67-68% sodium salt of sulphonated phenol condensed with urea and formaldeyde	1 Kg	1. Phenol	0.287 Kg
		2. Urea Technical Grade	0.100 Kg
		3. Naphthalene Crude	0.070 Kg
RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.			

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Case No.:37/14/83-ALC1/2010	Party Name:CLARIANT CHEMICALS [INDIA] LTD	Meet No/Date:22/83-ALC1/2010 01.09.2010	Status:Case Approved
HQ File :01/83/050/00250/AM11/	RLA File :03/94/040/01066/AM10/	Lic.No/Date:0310564829 15.03.2010	Defer Date:
Decision : The Committee considered the case as per agenda . As per written recommendation of Deptt. of C&PC(Chem.Div) vide U.O.No.14010/86/2008/Ch.II dated 30.8.2010, the Committee decided to approve the case as under:-			
Export Item	Qty.	Import Item	Qty.
VERNATAN OS IN p (Synthetic Tanning Agent containing 14-15% sodium salt of sulphonated naphthalene formaldehyde condensate and 67-68% sodium salt of sulphonated phenol condensed with urea and formaldeyde	1 Kg	1. Phenol	0.287 Kg
		2. Urea Technical Grade	0.100 Kg
		3. Naphthalene Crude	0.070 Kg
RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.			

31	Case No.:16/14/83-ALC1/2010	Party Name:ARTEK SURFIN CHEMICALS LIMITED.	Meet No/Date:22/83-ALC1/2010 01.09.2010	Status:Case Approved
	HQ File :01/83/050/00229/AM11/	RLA File :03/94/040/01072/AM10/	Lic.No/Date:0310565898 22.03.2010	Defer Date:
	Decision : The Committee considered the case as per agenda . As per written recommendation of Deptt. of C&PC(Chem.Div) vide U.O.No.14010/46/2010/Ch.II dated 30.8.2010, the Committee decided to approve the case as under:-			
	Export Item	Qty.	Import Item	Qty.
	Surfactant 263 (2.5X) Containing 0.8% of Tekno CAC 84 2.5% of Dicolloy CU E-100 Fold	1 Kg	1. Takno CAC 84 (Synthetic Organic Dyestuff basic dye)	0.008 Kg
			2. Dicolloy CU E-100 Fold (Benzyl Diethylenetriamin Chloride)	0.0225 Kg
	RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.			

32	Case No.:19/14/83-ALC1/2010	Party Name:ARTEK SURFIN CHEMICALS LIMITED.	Meet No/Date:22/83-ALC1/2010 01.09.2010	Status:Case Deferred
	HQ File :01/83/050/00232/AM11/	RLA File :03/94/040/01081/AM10/	Lic.No/Date:0310565900 22.03.2010	Defer Date:29.09.2010
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 29.9.2010.			

33	Case No.:34/14/83-ALC1/2010	Party Name:ASHA PENN COLOR PVT.LTD.	Meet No/Date:22/83-ALC1/2010 01.09.2010	Status:Case Approved
	HQ File :01/83/050/00247/AM11/	RLA File :03/94/040/01095/AM10/	Lic.No/Date:0310565988 23.03.2010	Defer Date:
	Decision : The Committee considered the case as per agenda . As per written recommendation of Deptt. of C&PC(PC.Div) vide U.O.No.46011/136/2006/PC.II dated 23.8.2010, the Committee decided to approve the case as under:-			
	Export Item	Qty.	Import Item	Qty.
	Cellulose Acetate Butyrate Pigmented Chips	1 Kg	1. Cellulose Acetate Butyrate Resin 2. Relevant Organic/Inorganic Pigments 3. Plasticizer (Dibutyl Phthalate/Sanitiser) 4. Solvent (Ethylene	1.02 Kg/Kg content in export product - do - - do -

	Acetate/Toluene/IPA/MEK)	0.20 Kg
RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.		

34	Case No.:36/14/83-ALC1/2010	Party Name:HP INTERNATIONAL	Meet No/Date:22/83-ALC1/2010 01.09.2010	Status:Case Deferred
	HQ File :01/83/050/00249/AM11/	RLA File :03/94/040/01016/AM10/	Lic.No/Date:0310565990 23.03.2010	Defer Date:29.09.2010
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (PC.Div.). Accordingly the case may be re-listed on 29.9.2010.			

35	Case No.:24/14/83-ALC1/2010	Party Name:DORF-KETAL CHEMICALS INDIA PVT.LTD.	Meet No/Date:22/83-ALC1/2010 01.09.2010	Status:Case Deferred
	HQ File :01/83/050/00237/AM11/	RLA File :03/94/040/01115/AM10/	Lic.No/Date:0310566660 25.03.2010	Defer Date:29.09.2010
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 29.9.2010.			

36	Case No.:33/14/83-ALC1/2010	Party Name:GRAUER & WEIL (INDIA) LIMITED,	Meet No/Date:22/83-ALC1/2010 01.09.2010	Status:Case Deferred
	HQ File :01/83/050/00246/AM11/	RLA File :03/94/040/00316/AM10/	Lic.No/Date:0310566661 25.03.2010	Defer Date:29.09.2010
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 29.9.2010.			

37	Case No.:18/14/83-ALC1/2010	Party Name:GRAUER & WEIL (INDIA) LIMITED,	Meet No/Date:22/83-ALC1/2010 01.09.2010	Status:Case Deferred
	HQ File :01/83/050/00231/AM11/	RLA File :03/94/040/00802/AM10/	Lic.No/Date:0310567068 29.03.2010	Defer Date:29.09.2010
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 29.9.2010.			

38	Case No.:5/2/83-ALC1/2010	Party Name:PANAMA PETROCHEM LTD.	Meet No/Date:22/83-ALC1/2010 01.09.2010	Status:Case Deferred
	HQ File :01/83/050/00005/AM11/	RLA File :03/95/040/00758/AM10/	Lic.No/Date:0310567631 31.03.2010	Defer Date:29.09.2010
	Decision : The Committee considered the case as per agenda and noted that reply from the firm has been received and defer consideration of the			

case for four weeks for want of comments.. Accordingly the case may be re-listed on 29.9.2010.

39	Case No.:23/14/83-ALC1/2010	Party Name:GRAUER & WEIL (INDIA) LIMITED,	Meet No/Date:22/83-ALC1/2010 01.09.2010	Status:Case Deferred
	HQ File :01/83/050/00236/AM11/	RLA File :03/94/040/00284/AM10/	Lic.No/Date:0310567542 31.03.2010	Defer Date:29.09.2010
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 29.9.2010.			

40	Case No.:11/2/83-ALC1/2010	Party Name:VIVIMED LABS LIMITED	Meet No/Date:22/83-ALC1/2010 01.09.2010	Status:Case Deferred
	HQ File :01/83/050/00011/AM11/	RLA File :09/24/040/00508/AM10/	Lic.No/Date:0910041510 01.04.2010	Defer Date:29.09.2010
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 29.9.2010.			

41	Case No.:22/18/83-ALC1/2010	Party Name:RATHI DYE CHEM PVT.LTD	Meet No/Date:22/83-ALC1/2010 01.09.2010	Status:Case Deferred
	HQ File :01/83/050/00302/AM11/	RLA File :31/24/040/00255/AM10/	Lic.No/Date:3110042742 01.04.2010	Defer Date:29.09.2010
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application from RLA and firm. Accordingly the case may be relisted on 29.9.2010			

42	Case No.:32/2/83-ALC1/2010	Party Name:CENTURY TEXTILES AND INDUSTRIES LTD	Meet No/Date:22/83-ALC1/2010 01.09.2010	Status:Case Deferred
	HQ File :01/83/050/00032/AM11/	RLA File :02/24/040/00235/AM10/	Lic.No/Date:0210140502 05.04.2010	Defer Date:29.09.2010
	Decision : The Committee considered the case as per agenda. The Committee decided to give a personal hearing to the firm on 15.9.2010. A letter was issued on 3.9.2010. Accordingly the case may be re-listed on 29.9.2010			

43	Case No.:33/2/83-ALC1/2010	Party Name:JUPITER LEYS PRIVATE LIMITED	Meet No/Date:22/83-ALC1/2010 01.09.2010	Status:Case Deferred
	HQ File :01/83/050/00033/AM11/	RLA File :10/24/040/00112/AM10/	Lic.No/Date:1010038081 06.04.2010	Defer Date:29.09.2010
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the Spices Board. Accordingly the case may be re-listed on 29.9.2010.			

44	Case No.:34/2/83-ALC1/2010	Party Name: PANAMA PETROCHEM LTD.	Meet No/Date: 22/83-ALC1/2010 01.09.2010	Status: Case Deferred
	HQ File :01/83/050/00034/AM11/	RLA File :03/95/040/00764/AM10/	Lic.No/Date:0310568124 06.04.2010	Defer Date:29.09.2010
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (PC.Div.). Accordingly the case may be re-listed on 29.9.2010.			

45	Case No.:32/14/83-ALC1/2010	Party Name: STERLING AUXILIARIES PVT LTD	Meet No/Date: 22/83-ALC1/2010 01.09.2010	Status: Case Deferred
	HQ File :01/83/050/00245/AM11/	RLA File :03/95/040/00871/AM10/	Lic.No/Date:0310568127 06.04.2010	Defer Date:29.09.2010
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 29.9.2010.			

46	Case No.:21/14/83-ALC1/2010	Party Name: GEM AROMATICS PVT.LTD.	Meet No/Date: 22/83-ALC1/2010 01.09.2010	Status: Case Deferred
	HQ File :01/83/050/00234/AM11/	RLA File :03/94/040/00054/AM11/	Lic.No/Date:0310569667 16.04.2010	Defer Date:29.09.2010
	Decision : The Committee considered the case as per agenda and noted that hard copy from the firm has been received and sent to Deptt. of C&PC(PC.Div.) and defer consideration of the case for four weeks for want of comments.. Accordingly the case may be re-listed on 29.9.2010.			

47	Case No.:25/14/83-ALC1/2010	Party Name: GLASSTECH INDUSTRIES (INDIA)PVT.LTD.	Meet No/Date: 22/83-ALC1/2010 01.09.2010	Status: Case Deferred
	HQ File :01/83/050/00238/AM11/	RLA File :03/94/040/00052/AM11/	Lic.No/Date:0310570207 20.04.2010	Defer Date:29.09.2010
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of information from the firm to the D/L dated 14/9/2010 issued by this office. Accordingly the case may be re-listed on 29.9.2010.			

48	Case No.:1/6/83-ALC1/2010	Party Name: SYNTHITE INDUSTRIES LIMITED	Meet No/Date: 22/83-ALC1/2010 01.09.2010	Status: Case Deferred
	HQ File :01/83/050/00085/AM11/	RLA File :10/24/040/00001/AM11/	Lic.No/Date:1010038404 29.04.2010	Defer Date:29.09.2010
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the Spices Board. A D.O letter dated 13.9.2010 from Chairman, NC-IV has been issued to Spices Board, Cochin for expediting the comments. Accordingly the case may be re-listed on 29.9.2010.			

	Case No.:6/6/83-ALC1/2010	Party Name: VIVIMED LABS LIMITED	Meet No/Date: 22/83-ALC1/2010 01.09.2010	Status: Case Deferred
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49	HQ File :01/83/050/00090/AM11/	RLA File :09/24/040/00034/AM11/	Lic.No/Date:0910041860 03.05.2010	Defer Date:29.09.2010
Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 29.9.2010.				

50	Case No.:7/6/83-ALC1/2010	Party Name:SYNTHITE INDUSTRIES LIMITED	Meet No/Date:22/83-ALC1/2010 01.09.2010	Status:Case Deferred
	HQ File :01/83/050/00091/AM11/	RLA File :10/24/040/00003/AM11/	Lic.No/Date:1010038448 04.05.2010	Defer Date:29.09.2010
Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the Spices Board. A D.O letter dated 13.9.2010 from Chairman, NC-IV has been issued to Spices Board, Cochin for expediting the comments. Accordingly the case may be re-listed on 29.9.2010.				

51	Case No.:30/14/83-ALC1/2010	Party Name:SARAF CHEMICALS LTD.	Meet No/Date:22/83-ALC1/2010 01.09.2010	Status:Case Deferred
	HQ File :01/83/050/00243/AM11/	RLA File :03/95/040/00087/AM11/	Lic.No/Date:0310572942 06.05.2010	Defer Date:29.09.2010
Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (PC.Div.). Accordingly the case may be re-listed on 29.9.2010.				

52	Case No.:20/18/83-ALC1/2010	Party Name:HPL ADDITIVES LIMITED(FORMERLY KNOWN HIGH POLYMER	Meet No/Date:22/83-ALC1/2010 01.09.2010	Status:Case Approved
	HQ File :01/83/050/00300/AM11/	RLA File :05/23/040/00030/AM11/	Lic.No/Date:0510263806 06.05.2010	Defer Date:
	Decision : The Committee considered the case as per agenda . As per written recommendation of Deptt. of C&PC(Chem.Div) vide U.O.No.14010/59/2005/Ch.II dated 25.8.2010, the Committee decided to approve the case as under:-			
	Export Item	Qty.	Import Item	Qty.
	1,3,5-Trimethyl-2,4,6-Tris (3,5-Di-Tert-Butyl-4-Hydroxybenzyl) Benzene – KINOX 30	1 Kg	1. 2,6 Ditertiary butyl Phenol 2. Paraformaldehyde 96% 3. Mesitylene 4. Methylenedichloride 5. Methanol	1.10 Kg 0.200 Kg 0.189 Kg 1.00 Kg 1.00 Kg
RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.				

	Case No.:17/18/83-ALC1/2010	Party Name:SYNGENTA INDIA LIMITED	Meet No/Date:22/83-ALC1/2010 01.09.2010	Status:Case Deferred
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53	HQ File :01/83/050/00297/AM11/	RLA File :03/95/040/00129/AM11/	Lic.No/Date:0310574957 18.05.2010	Defer Date:29.09.2010
Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application from RLA and firm vide letter dated 14.9.2010.. Accordingly the case may be relisted on 29.9.2010				

54	Case No.:1/10/83-ALC1/2010	Party Name:MULDER (INDIA) PVT LTD	Meet No/Date:22/83-ALC1/2010 01.09.2010	Status:Case rejected
	HQ File :01/83/050/00131/AM11/	RLA File :07/24/040/00050/AM11/	Lic.No/Date:0710071828 28.05.2010	Defer Date:29.09.2010
Decision : The Committee considered the case as per agenda. The Committee decided to withdraw the case from agenda, as it is a repeat licence issued by RLA.				

55	Case No.:2/10/83-ALC1/2010	Party Name:SOVEREIGN CHEMICALS & COSMETICS	Meet No/Date:22/83-ALC1/2010 01.09.2010	Status:Case Deferred
	HQ File :01/83/050/00132/AM11/	RLA File :03/95/040/00151/AM11/	Lic.No/Date:0310576556 31.05.2010	Defer Date:29.09.2010
Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of information from the firm to the D/L issued on 30/7/2010 by Deptt. of C&PC (PC.Div.). Accordingly the case may be re-listed on 29.9.2010.				

56	Case No.:14/18/83-ALC1/2010	Party Name:RALLIS INDIA LIMITED	Meet No/Date:22/83-ALC1/2010 01.09.2010	Status:Case Deferred
	HQ File :01/83/050/00294/AM11/	RLA File :03/95/040/00131/AM11/	Lic.No/Date:0310576660 01.06.2010	Defer Date:29.09.2010
Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application from RLA and firm. Accordingly the case may be relisted on 29.9.2010				

57

Case No.:10/18/83-ALC1/2010	Party Name:SMI COATED PRODUCTS PVT. LTD.	Meet No/Date:22/83-ALC1/2010 01.09.2010	Status:Case Approved
HQ File :01/83/050/00290/AM11/	RLA File :03/95/040/00172/AM11/	Lic.No/Date:0310577100 02.06.2010	Defer Date:
Decision : The Committee considered the case as per agenda . As per written recommendation of DIPP vide U.O.No.Nil dated 1.9.2010, the Committee decided to approve the case as under:-			
Export Item	Qty.	Import Item	Qty.
Self Adhesive Paper (160 GSM +/- 10%) with Adhesive Coating Weight of 20 GM/SQM	1 Sq. Meter	1. Chromo paper (75 GSM +/- 10%) 2. Adhesive (100% Solid) (Rubber based hot melt)	1.04 Sq. Meter 0.024 Kg 1.04 Sq. Meter

		3. Silicon Coated Paper (62 GSM +/-10%)	
RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.			

58	Case No.:11/18/83-ALC1/2010	Party Name:SMI COATED PRODUCTS PVT. LTD.	Meet No/Date:22/83-ALC1/2010 01.09.2010	Status:Case Approved
	HQ File :01/83/050/00291/AM11/	RLA File :03/95/040/00173/AM11/	Lic.No/Date:0310577101 02.06.2010	Defer Date:
	Decision : The Committee considered the case as per agenda . As per written recommendation of DIPP vide U.O.No.Nil dated 1.9.2010, the Committee decided to approve the case as under:-			
	Export Item	Qty.	Import Item	Qty.
	Self Adhesive Paper (165 GSM +/-10%) with Adhesive Coating Weight of 22 GM/SQM	1 Sq. Meter	1. Thermal Paper in Jumbo Roll (75 GSM +/-10%) 2. Adhesive (55% Solid) (Rubber based) 3. Silicon Coated Paper (62 GSM +/-10%)	1.04 Sq. Meter 0.0436 Kg 1.04 Sq. Meter
RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.				

59	Case No.:8/12/87-ALC1/2010	Party Name:S.M. CHEMICALS	Meet No/Date:22/83-ALC1/2010 01.09.2010	Status:Case Deferred
	HQ File :01/87/050/00117/AM11/	RLA File :03/95/040/00180/AM11/	Lic.No/Date:0310578618 14.06.2010	Defer Date:29.09.2010
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of information from the firm to the D/L issued on 18/8/2010 by Deptt. of C&PC (Chem.Div.). Reminder dated 14.9.2010 issued by this office. Accordingly the case may be re-listed on 29.9.2010.			

60	Case No.:3/14/83-ALC1/2010	Party Name:EURO DECOR PVT. LTD.	Meet No/Date:22/83-ALC1/2010 01.09.2010	Status:Case Deferred
	HQ File :01/83/050/00216/AM11/	RLA File :03/94/040/00256/AM11/	Lic.No/Date:0310580282 23.06.2010	Defer Date:29.09.2010
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of information from the firm to the D/L dated 12/8/2010 issued by this office. Accordingly the case may be re-listed on 29.9.2010.			

	Case No.:1/14/83-ALC1/2010	Partv Name:ARIES DYE CHEM INDUSTRIES.	Meet No/Date:22/83-ALC1/2010	Status:Case
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61			01.09.2010	Deferred
	HQ File :01/83/050/00214/AM11/	RLA File :08/24/040/00089/AM11/	Lic.No/Date:0810089957 24.06.2010	Defer Date:29.09.2010
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application from RLA and firm. Accordingly the case may be relisted on 29.9.2010			

62	Case No.:2/14/83-ALC1/2010	Party Name:AURAMINE DYESTUFF PVT. LTD.	Meet No/Date:22/83-ALC1/2010 01.09.2010	Status:Case Deferred
	HQ File :01/83/050/00215/AM11/	RLA File :08/24/040/00092/AM11/	Lic.No/Date:0810089963 24.06.2010	Defer Date:29.09.2010
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application from RLA and firm. Accordingly the case may be relisted on 29.9.2010			

63	Case No.:4/14/83-ALC1/2010	Party Name:PRABHU POLY COLOR PRIVATE LIMITED	Meet No/Date:22/83-ALC1/2010 01.09.2010	Status:Case Deferred
	HQ File :01/83/050/00217/AM11/	RLA File :04/24/040/00067/AM11/	Lic.No/Date:0410114988 25.06.2010	Defer Date:29.09.2010
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application from RLA and firm. Accordingly the case may be relisted on 29.9.2010			

64	Case No.:5/14/83-ALC1/2010	Party Name:SRI CHEMICALS	Meet No/Date:22/83-ALC1/2010 01.09.2010	Status:Case Deferred
	HQ File :01/83/050/00218/AM11/	RLA File :04/24/040/00073/AM11/	Lic.No/Date:0410114990 25.06.2010	Defer Date:29.09.2010
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of information from the firm to the D/L issued on 23/8/2010 by Deptt. of C&PC (Chem.Div.). Reminder dated 14.9.10 issued by this office. Accordingly the case may be re-listed on 29.9.2010..			

65	Case No.:7/14/83-ALC1/2010	Party Name:UNITED PHOSPHORUS LTD.	Meet No/Date:22/83-ALC1/2010 01.09.2010	Status:Case Deferred
	HQ File :01/83/050/00220/AM11/	RLA File :03/95/040/00116/AM11/	Lic.No/Date:0310580701 25.06.2010	Defer Date:29.09.2010
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application from RLA and firm. Accordingly the case may be relisted on 29.9.2010			

	Case No.:10/14/83-ALC1/2010	Party Name:N.R. AGARWAL INDUSTRIES LTD.,	Meet No/Date:22/83-ALC1/2010 01.09.2010	Status:Case Deferred
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66	HQ File :01/83/050/00223/AM11/	RLA File :03/95/040/00245/AM11/	Lic.No/Date:0310580874 28.06.2010	Defer Date:29.09.2010
Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application from RLA and firm. Accordingly the case may be relisted on 29.9.2010				

67	Case No.:11/14/83-ALC1/2010	Party Name:ALBRIGHT & WILSON CHEMICALS INDIA LIMITED,	Meet No/Date:22/83-ALC1/2010 01.09.2010	Status:Case Deferred
	HQ File :01/83/050/00224/AM11/	RLA File :03/94/040/00289/AM11/	Lic.No/Date:0310580973 28.06.2010	Defer Date:29.09.2010
Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application from RLA and firm. Accordingly the case may be relisted on 29.9.2010				

68	Case No.:12/14/83-ALC1/2010	Party Name:AURAMINE DYESTUFF PVT. LTD.	Meet No/Date:22/83-ALC1/2010 01.09.2010	Status:Case Deferred
	HQ File :01/83/050/00225/AM11/	RLA File :08/24/040/00098/AM11/	Lic.No/Date:0810090129 29.06.2010	Defer Date:29.09.2010
Decision : The Committee considered the case as per agenda and noted that hard copy from the firm has been received and sent to Deptt. of C&PC(Chem.Div.) and defer consideration of the case for four weeks for want of comments.. Accordingly the case may be re-listed on 29.9.2010.				

69	Case No.:13/14/83-ALC1/2010	Party Name:STERLING AUXILIARIES PVT LTD	Meet No/Date:22/83-ALC1/2010 01.09.2010	Status:Case Deferred
	HQ File :01/83/050/00226/AM11/	RLA File :03/95/040/00251/AM11/	Lic.No/Date:0310581079 29.06.2010	Defer Date:29.09.2010
Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application from RLA and firm. Accordingly the case may be relisted on 29.9.2010				

70	Case No.:14/14/83-ALC1/2010	Party Name:COLOURTEX INDUSTRIES PVT. LTD.	Meet No/Date:22/83-ALC1/2010 01.09.2010	Status:Case Deferred
	HQ File :01/83/050/00227/AM11/	RLA File :03/94/040/00234/AM11/	Lic.No/Date:0310581189 29.06.2010	Defer Date:29.09.2010
Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application from RLA and firm. Accordingly the case may be relisted on 29.9.2010				

71	Case No.:3/18/83-ALC1/2010	Party Name:RELIANCE INDUSTRIES LTD.	Meet No/Date:22/83-ALC1/2010 01.09.2010	Status:Case Deferred
	HQ File :01/83/050/00283/AM11/	RLA File :03/95/040/00170/AM11/	Lic.No/Date:0310583580 14.07.2010	Defer Date:29.09.2010

Decision :The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 29.9.2010.

72	Case No.:2/18/83-ALC1/2010	Party Name:ROHA DYE CHEM PVT. LIMITED,	Meet No/Date:22/83-ALC1/2010 01.09.2010	Status:Case Deferred
	HQ File :01/83/050/00282/AM11/	RLA File :03/95/040/00280/AM11/	Lic.No/Date:0310583573 14.07.2010	Defer Date:29.09.2010
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application from RLA and firm. Accordingly the case may be relisted on 29.9.2010			

73	Case No.:1/22/83-ALC1/2010	Party Name:LALITHA CHEM INDUSTRIES PVT.LTD.	Meet No/Date:22/83-ALC1/2010 01.09.2010	Status:Case Deferred
	HQ File :01/83/050/00348/AM11/	RLA File :03/95/040/00775/AM10/	Lic.No/Date:0310583504 14.07.2010	Defer Date:29.09.2010
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application from RLA and firm. Accordingly the case may be relisted on 29.9.2010			

74	Case No.:1/18/83-ALC1/2010	Party Name:SECURE PRINT SOLUTIONS PRIVATE LIMITED	Meet No/Date:22/83-ALC1/2010 01.09.2010	Status:Case Deferred
	HQ File :01/83/050/00281/AM11/	RLA File :02/24/040/00064/AM11/	Lic.No/Date:0210145333 19.07.2010	Defer Date:29.09.2010
	Decision : The Committee considered the case as per agenda. On the basis of written comments dt. 1.9.2010 offered by the representative of DIPP the Committee decided to call for the following information from the firm as under:- 1. The specification of Board whether it is coated or uncoated whether of paper or other material and GSM 2. Manufacturing process in detail indicating wastage at each stage of manufacturing Accordingly the case may be re-listed on 29.9.2010.			

75	Case No.:6/18/83-ALC1/2010	Party Name:ARTEK SURFIN CHEMICALS LIMITED.	Meet No/Date:22/83-ALC1/2010 01.09.2010	Status:Case Deferred
	HQ File :01/83/050/00286/AM11/	RLA File :03/94/040/00306/AM11/	Lic.No/Date:0310584074 19.07.2010	Defer Date:29.09.2010
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application from RLA and firm. Accordingly the case may be relisted on 29.9.2010			

	Case No.:7/18/83-ALC1/2010	Party Name:MAKWELL PLASTISIZERS PVT. LTD.,	Meet No/Date:22/83-ALC1/2010 01.09.2010	Status:Case Deferred
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76	HQ File :01/83/050/00287/AM11/	RLA File :03/95/040/00242/AM11/	Lic.No/Date:0310584211 20.07.2010	Defer Date:29.09.2010
	Decision : The Committee considered the case as per agenda and noted that hard copy from the firm has been received and sent to Deptt. of C&PC(Chem.Div.) and defer consideration of the case for four weeks for want of comments.. Accordingly the case may be re-listed on 29.9.2010.			

77	Case No.:8/18/83-ALC1/2010	Party Name:ARTEK SURFIN CHEMICALS LIMITED.	Meet No/Date:22/83-ALC1/2010 01.09.2010	Status:Case Deferred
	HQ File :01/83/050/00288/AM11/	RLA File :03/94/040/00345/AM11/	Lic.No/Date:0310584321 20.07.2010	Defer Date:29.09.2010
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application from RLA and firm. Accordingly the case may be relisted on 29.9.2010			

78	Case No.:4/18/83-ALC1/2010	Party Name:PLANT LIPIDS PRIVATE LIMITED	Meet No/Date:22/83-ALC1/2010 01.09.2010	Status:Case Deferred
	HQ File :01/83/050/00284/AM11/	RLA File :10/24/040/00027/AM11/	Lic.No/Date:1010039514 21.07.2010	Defer Date:29.09.2010
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the Spices Board. A D.O letter dated 13.9.2010 from Chairman, NC-IV has been issued to Spices Board, Cochin for expediting in the comments. Accordingly the case may be re-listed on 29.9.2010.			

79	Case No.:9/18/83-ALC1/2010	Party Name:TEMPLE PACKAGING PRIVATE LIMITED	Meet No/Date:22/83-ALC1/2010 01.09.2010	Status:Case Deferred
	HQ File :01/83/050/00289/AM11/	RLA File :03/95/040/00260/AM11/	Lic.No/Date:0310584676 22.07.2010	Defer Date:29.09.2010
	Decision : The Committee considered the case as per agenda and noted that hard copy from the firm has been received and sent to DIPP and defer consideration of the case for four weeks for want of comments.. Accordingly the case may be re-listed on 29.9.2010.			

80	Case No.:23/18/83-ALC1/2010	Party Name:SILVER OAK LABORATORIES PVT.LTD.	Meet No/Date:22/83-ALC1/2010 01.09.2010	Status:Case Deferred
	HQ File :01/83/050/00303/AM11/	RLA File :05/24/040/00153/AM11/	Lic.No/Date:0510268835 22.07.2010	Defer Date:29.09.2010
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application from RLA and firm. Accordingly the case may be relisted on 29.9.2010			

	Case No.:12/18/83-ALC1/2010	Party Name:LAFFANS PETROCHEMICALS LTD.,	Meet No/Date:22/83-ALC1/2010 01.09.2010	Status:Case Deferred
	HO File :01/83/050/00292/AM11/	RLA File :03/95/040/00761/AM10/	Lic.No/Date:0310584816	Defer

81			23.07.2010	Date:29.09.2010
	Decision : The Committee considered the case as per agenda and noted that hard copy from the firm has been received and sent to Deptt. of C&PC(Chem.Div.) and defer consideration of the case for four weeks for want of comments.. Accordingly the case may be re-listed on 29.9.2010.			

82	Case No.:3/22/83-ALC1/2010	Party Name:SYNTHITE INDUSTRIES LIMITED	Meet No/Date:22/83-ALC1/2010 01.09.2010	Status:Case Deferred
	HQ File :01/83/050/00350/AM11/	RLA File :10/24/040/00036/AM11/	Lic.No/Date:1010039867 18.08.2010	Defer Date:29.09.2010
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the Spices Board. A D.O letter dated 13.9.2010 from Chairman, NC-IV has been issued to Spices Board, Cochin for expediting in the comments. Accordingly the case may be re-listed on 29.9.2010.			

83	Case No.:15/22/83-ALC1/2010	Party Name:ARTEK SURFIN CHEMICALS LIMITED.	Meet No/Date:22/83-ALC1/2010 01.09.2010	Status:Case Deferred
	HQ File :01/83/050/00362/AM11/	RLA File :03/94/040/00383/AM11/	Lic.No/Date:0310588361 18.08.2010	Defer Date:29.09.2010
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application from RLA and firm. Accordingly the case may be relisted on 29.9.2010			

84	Case No.:4/22/83-ALC1/2010	Party Name:SILVER OAK LABORATORIES PVT.LTD.	Meet No/Date:22/83-ALC1/2010 01.09.2010	Status:Case Deferred
	HQ File :01/83/050/00351/AM11/	RLA File :05/24/040/00184/AM11/	Lic.No/Date:0510270923 19.08.2010	Defer Date:29.09.2010
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application from RLA and firm. Accordingly the case may be relisted on 29.9.2010			

85	Case No.:5/22/83-ALC1/2010	Party Name:SILVER OAK LABORATORIES PVT.LTD.	Meet No/Date:22/83-ALC1/2010 01.09.2010	Status:Case Deferred
	HQ File :01/83/050/00352/AM11/	RLA File :05/24/040/00185/AM11/	Lic.No/Date:0510270925 19.08.2010	Defer Date:29.09.2010
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application from RLA and firm. Accordingly the case may be relisted on 29.9.2010			

	Case No.:6/22/83-ALC1/2010	Party Name:SILVER OAK LABORATORIES PVT.LTD.	Meet No/Date:22/83-ALC1/2010 01.09.2010	Status:Case Deferred
	HO File :01/83/050/00353/AM11/	RLA File :05/24/040/00186/AM11/	Lic.No/Date:0510270929	Defer

86			19.08.2010	Date:29.09.2010
Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application from RLA and firm. Accordingly the case may be relisted on 29.9.2010				

87	Case No.:7/22/83-ALC1/2010	Party Name:SILVER OAK LABORATORIES PVT.LTD.	Meet No/Date:22/83-ALC1/2010 01.09.2010	Status:Case Deferred
	HQ File :01/83/050/00354/AM11/	RLA File :05/24/040/00187/AM11/	Lic.No/Date:0510270933 19.08.2010	Defer Date:29.09.2010
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application from RLA and firm. Accordingly the case may be relisted on 29.9.2010			

88	Case No.:16/22/83-ALC1/2010	Party Name:UNITED PHOSPHORUS LTD.	Meet No/Date:22/83-ALC1/2010 01.09.2010	Status:Case Deferred
	HQ File :01/83/050/00363/AM11/	RLA File :03/95/040/00206/AM11/	Lic.No/Date:0310588437 19.08.2010	Defer Date:29.09.2010
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application from RLA and firm. Accordingly the case may be relisted on 29.9.2010			

89	Case No.:17/22/83-ALC1/2010	Party Name:KRISHNA ANTIOXIDANTS PVT. LTD.	Meet No/Date:22/83-ALC1/2010 01.09.2010	Status:Case Deferred
	HQ File :01/83/050/00364/AM11/	RLA File :03/94/040/00385/AM11/	Lic.No/Date:0310588449 19.08.2010	Defer Date:29.09.2010
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application from RLA and firm. Accordingly the case may be relisted on 29.9.2010			

90	Case No.:18/22/83-ALC1/2010	Party Name:GALAXY SURFACTANTS LTD.,	Meet No/Date:22/83-ALC1/2010 01.09.2010	Status:Case Deferred
	HQ File :01/83/050/00365/AM11/	RLA File :03/94/040/00251/AM11/	Lic.No/Date:0310588453 19.08.2010	Defer Date:29.09.2010
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application from RLA and firm. Accordingly the case may be relisted on 29.9.2010			

91	Case No.:19/22/83-ALC1/2010	Party Name:GALAXY SURFACTANTS LTD.,	Meet No/Date:22/83-ALC1/2010 01.09.2010	Status:Case Deferred
	HQ File :01/83/050/00366/AM11/	RLA File :03/94/040/00007/AM11/	Lic.No/Date:0310588456 19.08.2010	Defer Date:29.09.2010
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard			

copy of application from RLA and firm. Accordingly the case may be relisted on 29.9.2010

92	Case No.:20/22/83-ALC1/2010	Party Name:GALAXY SURFACTANTS LTD.,	Meet No/Date:22/83-ALC1/2010 01.09.2010	Status:Case Deferred
	HQ File :01/83/050/00367/AM11/	RLA File :03/94/040/00067/AM11/	Lic.No/Date:0310588460 19.08.2010	Defer Date:29.09.2010
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application from RLA and firm. Accordingly the case may be relisted on 29.9.2010			

93	Case No.:8/22/83-ALC1/2010	Party Name:COOKSON INDIA PVT. LTD.	Meet No/Date:22/83-ALC1/2010 01.09.2010	Status:Case Deferred
	HQ File :01/83/050/00355/AM11/	RLA File :04/24/040/00106/AM11/	Lic.No/Date:0410116487 20.08.2010	Defer Date:22.09.2010
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application from RLA and firm. Accordingly the case may be relisted on 29.9.2010			

94	Case No.:9/22/83-ALC1/2010	Party Name:COOKSON INDIA PVT. LTD.	Meet No/Date:22/83-ALC1/2010 01.09.2010	Status:Case Deferred
	HQ File :01/83/050/00356/AM11/	RLA File :04/24/040/00069/AM11/	Lic.No/Date:0410116482 20.08.2010	Defer Date:29.09.2010
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application from RLA and firm. Accordingly the case may be relisted on 29.9.2010			

95	Case No.:10/22/83-ALC1/2010	Party Name:COOKSON INDIA PVT. LTD.	Meet No/Date:22/83-ALC1/2010 01.09.2010	Status:Case Deferred
	HQ File :01/83/050/00357/AM11/	RLA File :04/24/040/00095/AM11/	Lic.No/Date:0410116483 20.08.2010	Defer Date:29.09.2010
	Decision : The Committee considered the case as per agenda and noted that hard copy from the firm has been received and sent to DIPP and defer consideration of the case for four weeks for want of comments.. Accordingly the case may be re-listed on 29.9.2010.			

96	Case No.:11/22/83-ALC1/2010	Party Name:COOKSON INDIA PVT. LTD.	Meet No/Date:22/83-ALC1/2010 01.09.2010	Status:Case Deferred
	HQ File :01/83/050/00358/AM11/	RLA File :04/24/040/00103/AM11/	Lic.No/Date:0410116485 20.08.2010	Defer Date:29.09.2010
	Decision : The Committee considered the case as per agenda and noted that hard copy from the firm has been received and sent to DIPP and defer consideration of the case for four weeks for want of comments.. Accordingly the case may be re-listed on 29.9.2010.			

97	Case No.:12/22/83-ALC1/2010	Party Name:COOKSON INDIA PVT. LTD.	Meet No/Date:22/83-ALC1/2010 01.09.2010	Status:Case Deferred
	HQ File :01/83/050/00359/AM11/	RLA File :04/24/040/00105/AM11/	Lic.No/Date:0410116486 20.08.2010	Defer Date:29.09.2010
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application from RLA and firm. Accordingly the case may be relisted on 29.9.2010			

98	Case No.:13/22/83-ALC1/2010	Party Name:KANCOR INGREDIENTS LIMITED	Meet No/Date:22/83-ALC1/2010 01.09.2010	Status:Case Deferred
	HQ File :01/83/050/00360/AM11/	RLA File :10/24/040/00041/AM11/	Lic.No/Date:1010039889 20.08.2010	Defer Date:29.09.2010
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the Spices Board. A D.O letter dated 13.9.2010 from Chairman, NC-IV has been issued to Spices Board, Cochin for expediting in the comments. Accordingly the case may be re-listed on 29.9.2010.			

99	Case No.:14/22/83-ALC1/2010	Party Name:KANCOR INGREDIENTS LIMITED	Meet No/Date:22/83-ALC1/2010 01.09.2010	Status:Case Deferred
	HQ File :01/83/050/00361/AM11/	RLA File :10/24/040/00042/AM11/	Lic.No/Date:1010039890 20.08.2010	Defer Date:29.09.2010
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the Spices Board. A D.O letter dated 13.9.2010 from Chairman, NC-IV has been issued to Spices Board, Cochin for expediting in the comments. Accordingly the case may be re-listed on 29.9.2010.			

100	Case No.:21/22/83-ALC1/2010	Party Name:ROHA DYE CHEM PVT. LIMITED,	Meet No/Date:22/83-ALC1/2010 01.09.2010	Status:Case Deferred
	HQ File :01/83/050/00368/AM11/	RLA File :03/95/040/00377/AM11/	Lic.No/Date:0310588664 20.08.2010	Defer Date:29.09.2010
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application from RLA and firm. Accordingly the case may be relisted on 29.9.2010			

101	Case No.:22/22/83-ALC1/2010	Party Name:SWASTIC AUTO INDUSTRIES	Meet No/Date:22/83-ALC1/2010 01.09.2010	Status:Case Deferred
	HQ File :01/83/050/00369/AM11/	RLA File :05/24/040/00200/AM11/	Lic.No/Date:0510271206 23.08.2010	Defer Date:29.09.2010
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application from RLA and firm. Accordingly the case may be relisted on 29.9.2010			

102	Case No.:23/22/83-ALC1/2010	Party Name:RISHI CHEMICAL WORKS PVT LTD	Meet No/Date:22/83-ALC1/2010 01.09.2010	Status:Case Deferred
	HQ File :01/83/050/00370/AM11/	RLA File :02/24/040/00095/AM11/	Lic.No/Date:0210147000 25.08.2010	Defer Date:29.09.2010
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application from RLA and firm. Accordingly the case may be relisted on 29.9.2010			

103	Case No.:24/22/83-ALC1/2010	Party Name:ROHA DYE CHEM PVT. LIMITED,	Meet No/Date:22/83-ALC1/2010 01.09.2010	Status:Case Deferred
	HQ File :01/83/050/00371/AM11/	RLA File :03/95/040/00376/AM11/	Lic.No/Date:0310589611 26.08.2010	Defer Date:29.09.2010
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application from RLA and firm. Accordingly the case may be relisted on 29.9.2010			

Date:16.09.2010
Place:New Delhi

G. SARAVANAN
Foreign Trade Development Officer